

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.20/10

Friday this the 8th day of January 2010

C O R A M :

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

P.Narayanan,
S/o.Sumathy,
Skipper, Fishery Survey of India, Cochin.
Residing at Sivasakthi, Upasana Road,
Maradu Post, Kochi – 682 304.

...Applicant

(By Advocate Mr.T.C.Govindaswamy)

V e r s u s

1. Union of India represented by
the Secretary to the Government of India,
Ministry of Agriculture, (Department of Animal
Husbandry, Dairying and Fisheries), New Delhi.
2. The Director General,
Fishery Survey of India,
Botawala Chambers, Sir.P.M.Road,
Mumbai – 400 001.
3. The Zonal Director,
Fishery Survey of India, Kochi.
4. Shri.P.Haridas,
Mate Gr.II,
Office of the Zonal Director,
Fishery Survey of India, Kochi.

...Respondents

(By Advocate Mr.Sunil Jacob Jose,SCGSC)

*This application having been heard on 8th January 2010 the Tribunal
on the same day delivered the following :-*

.2.

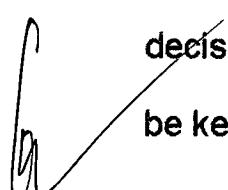
ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

The applicant working as Skipper in the Fishery Survey of India has come up before this Tribunal challenging Annexure A-1 transfer order dated 5.1.2010 whereby he stands transferred from Cochin Base to Mormugao Base. According to the applicant, he has just two years to superannuate and under the normal guidelines of transfer, persons who are within two years to superannuate are not to be transferred presumably with a view to enabling them to prepare for their re-settlement after superannuation. In addition, according to the applicant, in his 37 years of service, he has been transferred as many as 14 times and to the native place he has been posted for the first time in 2004 where he is still continuing.

2. The applicant has also prayed for an interim relief for stay of Annexure A-1 order to the extent it relates to the applicant.

3. We have heard counsel for the applicant. It will be quite appropriate if the applicant may file a representation within three working days to the administrative authorities, namely, the 2nd respondent and the 2nd respondent accordingly considers it on merits and arrive at a judicious decision. Till then, Annexure A-1 in so far as it relates to the applicant shall be kept in abeyance.



.3.

4. In so far as private respondent is concerned, the interim order will not come in his way.
5. The O.A is disposed of accordingly. There shall be no order as to costs.

(Dated this the 8th day of January 2010)


K.NOORJEHAN
ADMINISTRATIVE MEMBER


Dr.K.B.S.RAJAN
JUDICIAL MEMBER

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